

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No.3789 of 2015

This the 7th day of February 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Pradeep Singh
S/o Sh. Dharma Pal Singh
Address: H. No. 1449/16-D,
Gali No.10, Durga Puri,
Delhi-110093.

....Applicant
(By Advocate : Shri Deepak Anand)

VERSUS

Delhi Transport Corporation
Govt. of NCT of Delhi
I.P. Estate, New Delhi
(Through its Chairman cum Managing Director)

.....Respondents
(By Advocate : Shri Manish Garg)

O R D E R (Oral)

Ms. Nita Chowdhury, Member (A):

At the outset, learned counsel for applicant submitted that the issues involved in this case are identical to the issues raised in the case of ***Hari Om Singh vs. DTC and others*** in OA No.2351/2015 and other connected OAs decided on 26.10.2016. We have also perused the said Order.

2. Although counsel for the respondents has not disputed the aforesaid position, however, they have submitted that the Writ Petition (CWP No.1111/2017) preferred against the said Order of this Tribunal is pending before the Hon'ble Delhi High Court.

3. On a query raised by this Court to the learned counsel for the respondents as to whether the Order of this Tribunal has been stayed by the Hon'ble Delhi High Court, he fairly submitted that till date stay has not been granted by the Hon'ble High Court in the said Writ Petition.

4. In view of the above facts and circumstances of this case, we dispose of this OA in terms of the same observations as made by the coordinate Bench of this Tribunal in OA No.2351/2015 (***Hari Om Singh vs. DTC and others***) decided on 26.10.2016. There shall be no order as to costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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